

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA NO.04/2016, CA No.33/2016 &  
CA No. 16/2017  
IN  
CP No. 84(ND) 2010  
RT No.22/2016**

Rajneesh Gupta & Ors.

...Petitioners

Versus.


M/s Essar Coatings (India) Ltd. & Ors.

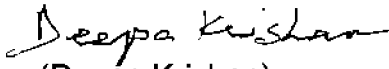
...Respondents

Present: Mr. Rajansh Thukral, Advocate for petitioners.  
Mr. Abhay K. Das, Advocate for respondents.

This case, which is fixed for 17.02.2017 for arguments, has been taken up today on the request of the counsel for the respondents who made a mention in this regard vide CA No.16/2017. It be added in the Supplementary Cause List. Mr. Rajansh Thukral, Advocate for the petitioners is also present. Learned counsel for the respondents submits that he has filed revised index of the amended sur-rejoinder and affidavit in support of amended reply and prays for taking the same on record. Let the same be taken on record and page numbering as per amended submissions be done during course of the day. With this, CA No. 16 of 2017 stands disposed of.

Learned counsel for the respondents submits that he would not be available on 17.02.2017 when the case is fixed for arguments and prays for another date. As consented by both the parties, the matter stands adjourned to 23.02.2017 for arguments instead of 17.02.2017.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

January 31, 2017  
saini